

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 2461/2019

this the 6th day of September, 2019

Hon'ble Ms. Aradhana Johri, Member (A)

Mrs Pragalbha Tyagi
(Physiotherapist) Group B
W/o Mr Rahul Jhamb
R/o 11, Bannu Enclave,
Pitampura, Delhi-110034

Presently At:
172, Kadambari Apartments,
Sector-09, Rohini
Delhi-110085

....Applicant

(By Advocate : Mr Vibhu Tyagi)

Versus

1. Dr. Baba Saheb Ambedkar Hospital,
(Govt. of NCT of Delhi)
Through Medical Director
Sector-6, Rohini,
Delhi-110085

2. Health and Family Welfare Department
(Govt of NCT of Delhi)
Through Principal Secretary
9th Level, A Wing, IP Extension,
Delhi Secretariat, Delhi-110002

....Respondents

(By Advocate: Mr Dinesh Sehrawat, Departmental
Representative)

ORDER

Heard. Mr Vibhu Tyagi learned counsel for applicant stated that the disciplinary proceedings against the applicant have been completed and she has been removed from service on 02.09.2019.

She has appealed against the removal order before the Appellate Authority, which is still under consideration.

2. The relief sought in this OA was to set aside memorandum no. F.No. 4(488)/2009/BSAH/PF/20759 dated 31.07.2019, wherein her request for permission of visit abroad had been rejected. Further relief had also been sought to set aside the disciplinary inquiry, which had been initiated.

3. In light of the contentions of the learned counsel for applicant today that disciplinary proceedings have been concluded and a punishment order of removal has also been given to the applicant, this OA is infructuous and dismissed accordingly. Liberty is granted to the applicant if any further cause of action has arisen. No matter as to costs.

(Aradhana Johri)

Member (A)

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